

O.A. No. 685/93
T.A. No.

Mr. V. B. Ambekar _____ Petitioner

Mr.D.S.Shah Advocate for the Petitioner(s)

Union of India & others	Respondent
-------------------------	------------

Advocate for the Respondent(s)

The Hon'ble Mr. R.C.Bhatt

: Member (J)

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

Venktesh Bhemacharya Ambekar,
(M.E.S.NO.103368)
residing at C/o, Chief Engineer,
Air Force, Camp Hanuman,
Ahmedabad-380 003

: APPLICANT

Advocate : Mr.D.S.Shah

versus

1. Union of India,
Notice to be served through
the Secretary, Ministry of Defence,
Govt. of India,
New Delhi
2. Engineer-in Chief-E-inC's Branch,
Army Head Quarters,
Kashmir House, DHQ, PO,
New Delhi-110 001
3. Chief Engineer,
Engineering Department,
Head Quarters South Command,
Engineering Branch,
Pune-411 001
4. Chief Engineer,
Air Force, Camp Hanuman,
Ahmedabad-380 003

: RESPONDENTS


ORAL ORDER

O.A.685/93

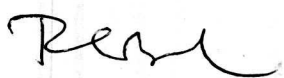
Date: 03-12-1993

Per : Hon'ble Shri R.C.Bhatt, Member (J)

Heard learned advocate Mr.D.S.Shah for
the applicant. At present, he withdraws the O.A. with a
permission to file afresh one on a cause of action, which
may arise regarding the departmental inquiry. Hence, O.A is
disposed of. No order as to costs.


(V. RADHAKRISHNAN)
Member (A)

Date: 3-12-1993


(R.C. BHATT)
Member (J)

Date: 3-12-1993